

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No.6420/Del/2019

Assessment Year : 2014-15

ITA No.4812/Del/2019

Assessment Year : 2009-10

TTL Mobile P. Ltd. (Earlier known as Virgin Mobile India Pvt Ltd.), 2A, Old Ishwar Nagar, Main Mathura Road, New Delhi-110065 PAN-AADCR5798J	Vs.	ACIT/JCIT, Spl. Range-9, New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. Kamal Arya, Adv

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **03.03.2021**

Date of pronouncement : **03.03.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2014-15 and 2009-10 are directed against the orders of learned CIT(A), New Delhi dated 22.05.2019 and 18.03.2019 respectively.

2. The learned counsel for the assessee, vide email dated 25.02.2021, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 03.03.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar